

20 *co-terminus* with the fourteenth Finance Commission cycle. The farmers, Farmer Producer Organizations, entrepreneurs, cooperatives, societies, Self Help Groups, Private Companies and State PSUs etc. are eligible to avail financial assistance under these schemes for setting up food processing projects in the country.

Food parks in Manipur

2337. SHRI K. BHABANANDA SINGH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the details of Food Parks operational or being considered for being set up in Manipur;

(b) whether any Mega Food Park is being conceived to be set up in the State; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) Ministry of Food Processing Industries (MoFPI) had approved two Food Parks in Manipur during 9th and 10th Five Year Plan. Thereafter, the scheme of Food Parks was discontinued. At present, there is no scheme implemented by this Ministry for setting up of Food Parks in the country including Manipur.

(b) and (c) Ministry of Food Processing Industries (MoFPI) do not set up Mega Food Parks on its own. The applications under Mega Food Park Scheme for setting up Mega Food Park projects are invited against the Expression of Interest (EoI) which is uploaded on the website of the Ministry and widely published in the newspapers etc. The suitable proposals for setting up Mega Food Park projects are selected based on the merit through a stringent and elaborate process involving three stages of appraisals based on prefixed criteria as provided in the Scheme Guidelines. Presently, no suitable proposal for setting up of Mega Food Park in Manipur is pending with the Ministry for consideration.

Abolition of system of constitution of Tribunals/Ccommissions

2338. SHRI DHARMAPURI SRINIVAS:

SHRI T. G. VENKATESH:

DR. PRADEEP KUMAR BALMUCHU:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Government is planning to abolish the constitution of Tribunals/Commissions system as they have become outdated and do not suit to the present needs of the Government, if so, the details thereof; and